

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.212-Rst.App./2(AHM)2024
in
Co.Appeal 296 of 2019

Proceedings under Section 57 & 59 r.w 56 Co. Act, 2013

IN THE MATTER OF:

Gayatri Devi Tibrewal
V/s
Cadila Healthcare Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tarak Damani, Adv. a.w Mr. Aditya Joshi, Adv.
For the Respondent :

ORDER

Rst.App./2(AHM)2024

Ld. Counsel for the applicant is directed to issue notice upon RoC, Income Tax and respondent.

List for further consideration on 29.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)